

Central Administrative Tribunal, Principal Bench

C.P. No. 158 of 2004
in
O.A. NO. 3064 of 2002

New Delhi, this the 3rd day of September, 2004

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

Dr. C.L. Meena s/o late Shri Nand Lal,
R/o A-107, Pandara Road,
New Delhi- 110 003.

....Applicant

(By Advocate: Shri B.B.Raval)

-versus-

1. Ms. Shailja Chandra,
Chief Secretary,
Govt. of National Capital Territory of Delhi,
Players Building, I.T.O. New Delhi.
2. Shri R.S. Sethi,
Principal Secretary,
Department of Technical Education,
Govt. of N.C.T. of Delhi,
Muni Maya Ram Marg,
Pitampur, Delhi.
3. Prof. M. Vijaya Mohan,
Principal,
College of Art,
20-22, Tilak Marg,
New Delhi – 110 001.Respondents

(By Advocate: Shri George Parackin)

O R D E R (ORAL)

By Mr. V.K.Majotra, Vice-Chairman (A):

Heard.

2. O.A. 3064 of 2002 was dismissed vide order dated 27.6.2003, however, with the following directions:-

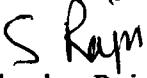
“Resultantly the application fails and is dismissed. However, with respect to the advance increment, it is directed that as pointed in paragraph 4.19 of the counter, the respondents must take a conscious decision preferably three months from the date of receipt of a certified copy of the present order as to if the applicant is entitled to the increment as had been given in the case of certain other employees. No costs.”

(3)

3. Learned counsel for the applicant pointed out that orders dated 9.7.2004 passed by the respondents are not in consonance with directions on the subject of revision of pay scale and service conditions of Teachers/Librarians and Physical Education personnel of Degree level Technical Institutions (F.No. 1-65/CD/NEC/98-99 dated 15th March, 2000 and AICTE letter dated 12.4.2001 to the Chairman of all Karnataka Engineering College Teachers Association.

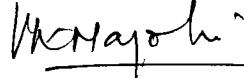
4. On the other hand learned counsel for the respondents stated that respondents' order dated 9.7.2004 is a conscious decision of the respondents on directions of the Tribunal.

5. In a contempt petition, we cannot go into the merits of the Office Order dated 9.7.2004. As such CP is disposed of and notices to respondents discharged. If the applicant is aggrieved with the same, he would have liberty to resort to legal remedies.


(Shanker Raju)

Member (J)

cc.


(V.K. Majotra)
Vice Chairman (A)

3.9.04